

Writ Petition (Civil) Diary No(s). 10801/2020

Harsh Mander v. Union of India

2020 SCC OnLine SC 376

In the Supreme Court of India

(BEFORE N.V. RAMANA, SANJAY KISHAN KAUL AND B.R. GAVAI, JJ.)

Harsh Mander and Another ... Petitioner(s);

*Versus*

Union of India and Another ... Respondent(s).

Writ Petition (Civil) Diary No(s). 10801/2020

Decided on April 21, 2020

Advocates who appeared in this case :

Mr. Prashant Bhushan, AOR, Advocate for the Petitioner(s);

Mr. Tushar Mehta, SG, Advocate for the Respondent(s).

ORDER

1. The Court is convened through Video Conferencing.

2. This Petition is filed by the petitionerS seeking inter alia, to direct Central Government and the State Government to jointly and severally ensure payments of wages/minimum wages to all the migrant workers within a week.

3. Heard Mr. Prashant Bhushan, learned counsel for the petitioners as also Mr. Tushar Mehta, learned Solicitor General appearing on behalf of the Union of India.

4. Mr. Prashant Bhushan argued that despite governmental measures, thousands of laborers still lack access to basic amenities. The learned counsel further argued that studies conducted by NGOs indicate that there are several areas where the aid is not reaching to the migrant workers.

5. On the contrary, the learned Solicitor General, Mr. Tushar Mehta, has filed a status report and submitted that various measures are in place to address the issues concerning the migrant workers. He further argued that helpline number has been provided to report issues concerning the implementation at the ground level, and that whenever any complaint is received, the authorities are attempting to address the same immediately.

6. Taking into consideration the material placed before us, we call upon the respondent-Union of India to look into such material and take such steps as it finds fit to resolve the issues raised in the petition.

7. With the above observation, the writ petition stands disposed of.